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Uttarakhand High Court

Case No: First Bail Application No. 2143 Of 2024

Anurag APPELLANT

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State Of Uttarakhand RESPONDENT

Date of Decision: Nov. 13, 2024

Acts Referred:

• Uttar Pradesh Gangsters And Anti Social Activities (Prevention) Act, 1986 - Section 2(b)(i), 2(b)(xi), 3

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Gaurav Singh, Pankaj Joshi

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.305 of 2024, under Sections 2(b)(i), 2(b)(xi)/3 of the U.P. Gangsters and Anti Social Activities

(Prevention) Act, 1986, Police Station Kotwali Jwalapur, District Haridwar. He has sought his release on bail.

- 2. Heard learned counsel for the parties and perused the record.
- 3. Learned counsel for the applicant would submit that in the case, based on which the instant FIR has been lodged, the applicant has already been

granted bail; all the other co-accused have already been granted bail.

- 4. These facts are admitted by learned State Counsel.
- 5. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.
- 6. The bail application is allowed.

satisfaction of the court concerned.